

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

NO

Transfer

B

O.A. No. 91 OF 1993.

~~Ex-Ax Nox~~

DATE OF DECISION 21-4-1993.

Tribhovan Maka and Ors. Petitioner's

Mr. R.K. Mishra Advocate for the Petitioner(s)

Versus

The Union of India & Ors. Respondents

Mr. N.S. Sheyde, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt, Judicial Member.

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

1. Tribhovan Maka
2. Natverbhai Balubhai
3. Nathu Mansukh
4. Rama Mathur
5. Sana Lallu
6. Ishwar Shanker
7. Raman Mansukh
8. Jayanti Govind
9. Kanchan Himmat
10. Manakha Ramsingh
11. Marka Gamjee
12. Samar Mela

All near Railway Lines
Chuchapura Railway Platform,
Chuchapura, Baroda.

.... Applicants.

(Advocate: Mr.R.K. Mishra)

Versus.

1. Union of India
(to be served through the
General Manager, Western
Railway, Churchgate,
Bombay).

2. Divisional Railway Manager,
Western Railway,
Baroda.

3. Permanent Way Inspector
Western Railway,
Chuchapura, Baroda.

.... Respondents.

(Advocate: Mr.N.S.Shevde)

ORAL ORDER

O.A. No. 91 OF 93

Date: 21-4-1993.

Per: Hon'ble Mr. R.C.Bhatt, Judicial Member.

Heard Mr.R.K.Mishra, learned advocate for the
applicant and Mr. N.S.Shevde is present for the
respondents.

Re
2. The learned advocate for the applicant submits
that the applicant has not produced the order of the
alleged transfer which the applicant wants to impugne.
He therefore, does not press this application at this

stage. He submits that the applicant would move the Tribunal as and when such transfer order is passed. Hence application is disposed of as not pressed. No order as to costs.

R.C.B.
(R.C.Bhatt)
Member (J)

vtc.

CENTRAL ADMINISTRATIVE TRIBUNAL
Ahmedabad Bench

Application No. 91 of 1993

Transfer Application No. _____ Old W.Pett No. _____

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated : 24/5/93.

Countersigned :

~~Anwer~~ 2615
Section Officer/Court officer

K. R. Shah

Signature of the Dealing
Assistant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE CA/91/93 JF #9

NAMES OF THE PARTIES Sh. Tribhuwan Maheka & Sons.

VERSUS
C. O. I. & G. R. S.

PART A B & C